

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1201
ANSWERED ON:29.11.2011
AMENDMENT IN LAWS
Rajaram Shri Wakchaure Bhausahab

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has reviewed or proposes to review the Indian Penal Code (IPC), Code of Criminal Procedure (CrPC) and other laws which are in force since the time of the British rule;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): Various provisions of laws such as the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973 are amended from time to time to plug the loopholes and to make certain provisions of the Codes more effective. This is a continuous process.